

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 1318/2020

(Arising out of impugned final judgment and order dated 27-09-2019 in CRA No. 2582/2005 passed by the High Court Of Judicature At Allahabad)

RAJENDRA SINGH & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

IA No. 24659/2020 - EXEMPTION FROM FILING O.T.  
IA No. 179059/2019 - EXEMPTION FROM FILING O.T.  
IA No. 19462/2020 - GRANT OF BAIL)

Date : 14-02-2020 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DEEPAK GUPTA  
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. Rakesh Kr. Khanna, Sr. Adv.  
Mr. Yogesh Kr. Sharma, Adv.  
Ms. Vaishali, Adv.  
Mr. Deepak Anand, AOR

For Respondent(s) Mr. Ajay Veer Singh, adv.  
Ms. Divya Garg, Adv.  
Mr. U.R. Bokadia, Adv.  
Mr. Shubham Singh, adv.  
Mr. Shivam Takkar, Adv.  
Mr. Sonal Jain, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Leave granted.

Hearing expedited.

Bail application is rejected at this stage. It may be revived after one year.

(SUMAN WADHWA)  
AR CUM PS

(PRADEEP KUMAR)  
BRANCH OFFICER